

SCHEDULE II

FORM D

PROOF OF CLAIM BY FINANCIAL CREDITORS

(Under Regulation 18 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

03.09.2019

To,

The Liquidator
K.Suresh
Ground Floor, No.5,
Venkatasamy Street, Santhome,
Chennai - 600004
suresh@lawdharma.com

From,

M/s.RKTC Logistics Pvt.Ltd.
Rep. by its Director,
Mr.Y.Radhakrishnan
Having office at
20/20, Buddha Street, Ashoka Avenue,
Kodambakkam, Chennai - 600 024

Subject: Submission of proof of claim in respect of the liquidation of M/s. Dream System Pvt.Ltd., under the Insolvency and Bankruptcy Code, 2016.

Sir,

M/s.RKTC Logistics Pvt.Ltd. hereby submits this proof of claim in respect of the liquidation of M/s. Dream System Pvt.Ltd. The details for the same are set out below:

1.	NAME OF FINANCIAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION, IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNER OR THE INDIVIDUAL)	M/s.RKTC Logistics Pvt.Ltd. CIN: U63090TN2010PTC075039
2.	ADDRESS AND EMAIL OF FINANCIAL CREDITOR FOR CORRESPONDENCE.	20/20, Buddha Street, Ashoka Avenue, Kodambakkam, Chennai - 600 024
3.	TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST, AS AT THE LIQUIDATION COMMENCEMENT DATE AND DETAILS OF NATURE OF CLAIM (WHETHER TERM LOAN, SECURED, UNSECURED)	TOTAL CLAIM: Rs.54,54,100/-
4.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	(i) Bank statement of the Claimant; (ii) Ledger statement; (iii) Order of the NCLT, Chennai dated 02.04.2018
5.	DETAILS OF ANY ORDER OF A COURT OF TRIBUNAL THAT HAS ADJUDICATED ON THE NON- PAYMENT OF DEBT	Order of the NCLT, Chennai dated 02.04.2018
6.	DETAILS OF HOW AND WHEN DEBT INCURRED	On requests from the Corporate Debtor, the Director of the Applicant, being an erstwhile Director of the Corporate Debtor, had authorized the advancing of moneys to the Corporate

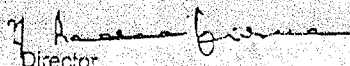
For RKTC LOGISTICS Pvt. Ltd.
[Signature]
Director

[Signature]



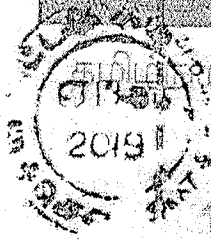
		Debtor from the Applicant Company in order for it to service its liabilities, repay its creditors and for day to day functioning of the Corporate Debtor. The Corporate Debtor had committed a default in repayment of the moneys advanced and to the shock and surprise of the Applicant, the registered office of the Corporate Debtor was locked, and Directors were not traceable.
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE FINANCIAL CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NIL
8.	DETAILS OF ANY SECURITY HELD, THE VALUE OF THE SECURITY, AND THE DATE IT WAS GIVEN	NIL
9.	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR	NIL
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE FINANCIAL CREDITOR'S SHARE OF THE PROCEEDS OF LIQUIDATION CAN BE TRANSFERRED	RKTC Logistics Pvt Ltd, 04622980000145 Kkbk0000462 Kotak Mahindra Bank
11.	LIST OUT AND ATTACH THE DOCUMENTS RELIED ON IN SUPPORT OF THE CLAIM	(i) Bank statement of the Claimant; (ii) Ledger statement; (iii) Order of the NCLT, Chennai dated 02.04.2018

For RKTC LOGISTICS Pvt. Ltd.

 Director
Mr. Y. Radhakrishnan
Director and Authorized signatory of the Financial Creditor
20/20, Buddha Street, Ashoka Avenue, Kodambakkam, Chennai - 600 024

PAN Card of the Signatory is attached herewith





தமிழ்நாடு TAMIL NADU

RKTC Logistics Pvt. Ltd.

65AB 342385

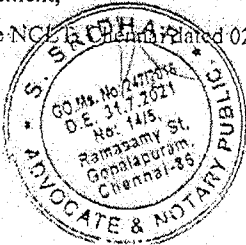
STATE STAMP OFFICE
L.No. 12687/19/98
HIGH COURT CAMPUS
CHENNAI-600 004

AFFIDAVIT

I, Y.Radhakrishnan, having office at 20/20, Buddha Street, Ashoka Avenue, Kodambakkam, Chennai - 600 024, do solemnly affirm and sincerely state as follows:

1. The above named corporate debtor was, at the liquidation commencement date, that is, the 30th day of July, 2019 and still is, justly and truly indebted to the Claimant to the sum of Rs.54,54,100/-.
2. In respect my claim of the said sum or any part thereof, I have relief on the documents specified below:

- (i) Bank statement of the Claimant;
- (ii) Ledger statement;
- (iii) Order of the NCLT Chennai dated 02.04.2018



For RKTC LOGISTICS Pvt. Ltd.
Director

[Handwritten Signature]



3. In respect of said sum or any part thereof, I have not, nor have my partners or any of them, nor has any Person, by my/our order, to my/our knowledge or belief have received any payments.

Solemnly affirmed at Pune,
on this the 3rd day of September, 2019
and has signed his name in my presence

[Signature]
BEFORE ME

NOTARY

VERIFICATION

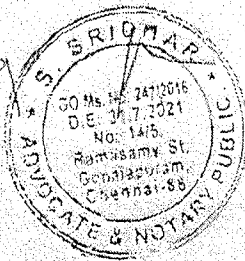
I, Y.Radhakrishnan, the Deponent hereinabove, do hereby verify and affirm that the contents of para 1 to 3 of this affidavit, Are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed therefrom.

Verified at Chennai on this the 3rd day of September, 2019.
For RKTC LOGISTICS Pvt. Ltd.

[Signature]
Director
Deponent's signature

[Signature]
9197070

S.SRIDHAR, A.B.L.
ADVOCATE &
14, RAMASAMY ST
GOPALAPURAM, CHENN.
REG.No: 247/2016 D.F.31.
Phone: 2811 6926 / 11 2145
Cell: 94441 12939



S.SRIDHAR, A.B.L.
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[Signature]

